

**In the National Company Law Tribunal, Jaipur**

**CP 09/JPR/2018**

**UNDER SECTION 241-242 OF COMPANIES ACT, 2013**

**In the matter of:**

**Union of India** .....**Applicant/Petitioners**

**VS.**

**M/s Ridhi Sidhi Infraproject Pvt. Ltd.** .....**Respondent**

**Order delivered on 27.09.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : D.K. Sabat, Adv. for SFIO.

For Respondent(s) : Hemug Gargieya, Adv.  
Hitesh Kumar, Adv.

**ORDER**

Learned counsel for Union of India is present and in relation to the respondent No. 1 statement is made by learned counsel for the said respondent that a copy of the petition has not been made available despite the directions of this Tribunal that a copy should be made available within a period of one week. Similar representation is also made by respondent No. 55 who also represents that it is, however, ready with the reply as the copy of the petition has been obtained from some other respondents whose names have been included in this petition. Let an affidavit of service be filed by Union of India within a period of two weeks from today for having complied with the directions passed by this Tribunal in



relation to service to the respondents on 03.08.2018. Let a copy of reply of respondent No. 55 be made available to learned counsel for Union of India as it is represented that it has not been made available. Let other respondents also file their reply within three weeks. Post the matter on 02.11.2018 for further consideration.

Sd

**(R. Varadharajan)**  
**Member (Judicial)**